

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated- Guwahati the 03rd March, 2023

NO. HC.VII-167(Pt.-VIII)/2014/ 1847 /A ##### In partial modification of this Registry's earlier Notification **NO. HC.VII-167(Pt.-VIII)/2014/13631/A** dated 21-12-2022, the 5 (five) day training programme "**Cyber Security and Digital Forensics Investigation**" to be held from 06-03-2023 to 10-03-2023 at Indian Institute of Public Administration (IIPA), New Delhi has been rescheduled and will now be held from **20-03-2023 to 24-03-2023**.

Further, the Hon'ble Gauhati High Court has been pleased to **nominate Smti. Renee Lalremsiami**, Chief Judicial Magistrate, Lawngtlai and **Shri Narang Laji**, Judicial Magistrate, 1st Class-cum Civil Judge (Jr. Divn.), Khonsa, Tirap District to attend the rescheduled programme in place of **Shri T. Lalhmachhuana**, Sr. Civil Judge, Aizawl District, Mizoram (**exempted**) and **Shri Nani Grayu**, District and Sessions Judge, Aalo, West Siang District (**exempted**). The details of the nominated officers are as follows.

| Name of Programme | Programme date | Name & Designation of the nominated Officer | Mobile No. | Email-id |
|--|--------------------------|--|-------------|---------------------------|
| Cyber Security and Digital Forensics Investigation | 20-03-2023 to 24-03-2023 | Smti. Renee Lalremsiami Chief Judicial Magistrate, Lawngtlai | 70053-90828 | lalremsiami89@gmail.com |
| | | Shri Narang Laji , Judicial Magistrate, 1 st Class-cum Civil Judge (Jr. Divn.), Khonsa, Tirap District | 96124-36966 | naranglaji09734@gmail.com |

The Officer are requested to submit a report after the completion of the programme.

The details of the training programme is enclosed herewith (**at Annexure-I**).

By order,
Sd/- R.A. Tapadar
REGISTRAR (JUDICIAL)

Memo No. NO. HC.VII-167(Pt.-VIII)/2014/ 1848 - 1866/A, dated 03-03-2023
Copy for information & necessary action to:

1. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl, Mizoram.
2. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
3. The Accountant General (A&E), Mizoram, Aizawl / Arunachal Pradesh, Itanagar, for information and necessary action.

The Officers are placed on deputation for the programme on condition that (a) the Officers will be treated as on duty during the period, (b) they will be entitled to T.A. & D.A. as admissible under the Rules.

4. The Registrar (Admin./Vig./Estt.), Gauhati High Court, Guwahati.
5. The Registrar-cum-Principal Secretary to the Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
6. The Registrar, Gauhati High Court, Aizawl Bench, Aizawl/ Itanagar Permanent Bench, Naharlagun.

(He is requested to inform the Officers of the respective States about this Notification accordingly).

7. Sh. Deepak Kumar, DC (14C) – 011-23438207, deepakkumar7459@crpf.gov.in
8. Dr. Surabhi Pandey, Associate Professor, IIPA – 9717710362, dr.pandeyurabhi@gmail.com
9. Dr. Minakshi Sinha, Associate Professor, Indian Cyber Crime Coordination Centre, Ministry Home Affairs, New Delhi.
10. Shri T. Lalhmachhuana, Sri. Civil Judge, Aizawl District, Mizoram.
11. Shri Nani Grayu, District and Sessions Judge, Aalo, West Siang District.
12. Smti. Renee Lalremsiami, Chief Judicial Magistrate, Lawngtlai.
13. Shri Narang Laji, Judicial Magistrate, 1st Class-cum Civil Judge (Jr. Divn.), Khonsa, Tirap District.

For any clarification or further information, regarding accommodation etc., the nominated Officer may contact –

- i) Sh. Deepak Kumar, DC (14C) – 011-23438207, deepakkumar7459@crpf.gov.in
 - ii) Dr. Surabhi Pandey, Associate Professor, IIPA – 9717710362, dr.pandeyurabhi@gmail.com
14. The Joint Registrar (Judl./ PM & P), Gauhati High Court, Guwahati.
 15. The Deputy Registrar (Finance/Protocol), Gauhati High Court, Guwahati.
 16. The Administrative Officer, Judicial Academy, Assam with a **request to place the notification before the Hon'ble Director, Judicial Academy.**
 17. The Project Manager, Gauhati High Court, Guwahati.

(He is requested to upload the Notification immediately in the official website of the Gauhati High Court, Guwahati)

18. The Private Secretary to Hon'ble Mr. Justice Manash Ranjan Pathak,
Gauhati High Court, Guwahati for his Lordship's kind information.

19. The CA to the Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY)

R. A. Tapar ⁰²
03.03.23

REGISTRAR (JUDICIAL)

Indian Institute of Public Administration (IIPA), New Delhi**Cyber Security and Digital Forensics Investigation****Day-1.**

- Background and Current Scenario, Security Goals, Information ethics and issues Essential Terminology.
- General Introduction to Cyber Crimes and Cyber Offence dealt under the Information Technology Act, 2008.
- Classification of Cyber Attacks
- Malware Threats & Email, Desktop Browser and Mobile Vulnerabilities.
- How to stay safe on Dark Web, how secure is a VPN? What makes a safe VPN?
- IP Tracking, IMEI Tracking and case discussion

Day -2.

- Different Types of Cases and Fraud Investigations
- Modus Operandi of Different Categories of Cyber Crime offenders.
- Case discussion: Methodology involved behind each factor.
- Technological Crimes: Data Theft, Fake Calls, Annoying Messages, Web Page Hacking, Jacking, Cyber Stalking, Bullying, Online Sexual Exploitation, Online Drug Trafficking, Financial Fraud, Cryptocurrencies, Social Engineering Attack etc.
- Financial Fraud and Investigations
- Onion Routing: How to Trace the Origin of The Cyber Attack Which Uses Onion Routing.
- Legal Implications of the Cyber Space.

Day-3.

- Digital Evidences
- Memory Forensics Tools
- Mobile Forensics Tools
- Cloud Forensics Tools
- Audio/ Visual Forensics Tools
- Data Recovery Tools
- Digital Wallets and Crypto Currency Analysis
- Field Visit to National Forensics Laboratory

Day-4.

- Artificial Intelligence Opportunities and Challenges
- IoT Threats and Deepfakes
- Use of Block Chain Technology for Trusted and Transparent System
- Overview of Small Unmanned Aerial System (sUAS)
- Potential Cyber Threats to Drones
- Cyber Security Vulnerabilities and Penetration Testing of a Drone

Day-5

- Individual Privacy V/s National Security V/s International Threats
- Role of Threat, State and Non State Actors in Cyber Warfare
- International Cooperation Relating to Cyberspace
- National Cyber Security Policy
- Cyber Security Framework
- Future Trends in Cyber Security
- Cyber Warfare / Cyber Terrorism